# CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

# Original Application No. 156 of 2009

Friday, this the 4th day of January, 2010

### CORAM:

Hon'ble Mr. George Paracken, Judicial Member Hon'ble Mr. K. George Joseph, Administrative Member

A.N. Muralidharan, Staff No. 32755, Sub Divisional Engineer (Groups), Bharat Sanchar Nigam Ltd., Thyckattusserry, Alappuzha, Kerala.

Applicant

## (By Advocate – Mr. S. Krishnamoorthy)

### Versus

- 1. Bharat Sanchar Nigam Ltd., Represented by its General Manager (Personnel), Corporate Office, Janpath, New Delhi.
- 2. Chief General Manager, Telecommunications, Bharat Sanchar Nigam Ltd., Thiruvananthapuram.
- 3. General Manager Telecom, Bharat Sanchar Nigam Ltd., Alappuzha.
- 4. Mr. Bharathan P., Staff No. 32418, Sub Divisional Engineer, Mobile Services, Kannur.
- Rajappan Nair K, Staff No. 34690 AGM/DE, (Officiating) Secondary Switching Area/ Unit Alleppey.

Respondents

## [(By Advocate - Mr. George Kuruvilla (R1-3)]

The application having been heard on 04.01.2010, the Tribunal on the same day delivered the following:

#### <u>ORDER</u>

#### By Hon'ble Mr. George Paracken, Judicial Member -

The applicant has filed this OA seeking the following relief:

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- "i) To call for the records leading to Annexure A3 & Annexure A4 and to quash the same to the extent in not including the name of the applicant, granting promotion over and above the 1982 Recruits included therein;
- ii) To direct the respondents 1 to 3, to grant officiating promotion for the applicant as AGM's/DEs in the cadre of Executive (STS), prior to the implementation of Annexure A4, maintaining the seniority over and above the 4th and 5th respondents.
- iii) To declare that the applicant is more eligible and entitled to be promoted as Officiating AGMs/DEs in the grade of Executive (STS) prior to granting promotion to the 1982 Recruits included in Annexure A4.
- iv) to issue such other order as this Hon'ble Tribunal deem fit and proper."
- 2. When the matter was taken up for consideration on 17.3.2009, this Court observed that the request of the applicant was to give a direction to second respondent to consider his case for promotion, if he is otherwise eligible.
- 3. The respondents have filed a reply statement stating that on the basis of the aforesaid observation of this Tribunal they have considered the case of the applicant and vide Annexure R-1 letter No. ST-III/4-25/STS(Offg)/2009, dated 18.5.2009 he was temporarily promoted to officiate locally in the cadre of STS (Executive) with immediate effect. This arrangement has been made purely on temporary local basis for a period no exceeding 179 days.
- 4. In view of the above position, learned counsel for the applicant has submitted that the OA has become infructuous. We therefore, close this OA



as infructuous.//There shall be no order as to costs.

(K. GEORGE JOSEPH) ADMINISTRATIVE MEMBER

(GEORGE PARACKEN) JUDICIAL MEMBER

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